

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE RAJA VIJAYARAGHAVAN V

TUESDAY, THE 07TH DAY OF APRIL, 2020 /18TH CHAITHRA, 1942

B.A. TMP - 10 OF 2020

CRIME NO.129/2020 OF VADAKKANCHERRY POLICE STATION, PALAKKAD DISTRICT

PETITIONER/ACCUSED:

ANKANMITHRA, AGED 37 YEARS,
S/O.PREMENDRAMITHRA, FLAT NO.507,
BLOCK 9, VBHC VAIBHAVA, BAIGADADENAHALLI,
ANEKKALTALUK, OPPOSITE GOVARDHAN GRANITE,
CHANTHAPURA, MARASUR, BENGALURU,
KARNATAKA, PIN-562 106.

BY ADVS.SRI.RENJITH B. MARAR
SMT.LAKSHMI N.KAIMAL
SRI.U.JAYAKRISHNAN
SMT.SURABHI SANTHOSH

RESPONDENTS/STATE:

1. STATE OF KERALA,
REPRESENTED BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM, PIN-682 031.
2. THE SUB INSPECTOR OF POLICE,
VADAKKANCHERRY POLICE STATION, PALAKKAD-678 683.

BY PUBLIC PROSECUTOR SRI.T.R.RENJITH

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 07.04.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

Learned Public Prosecutor shall make available the soft copies of the relevant records.

Post on 8.4.2020 for final hearing.

RAJA VIJAYARAGHAVAN.V.

JUDGE

ps/7/4/2020